

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

(IB) 270(ND)/ 2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA  
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.08.2017**

**NAME OF THE COMPANY:** Aruna Chauhan & Ors. Vs. M/s BOP Projects Pvt.  
Ltd.

**SECTION OF THE COMPANIES ACT:** 7 of IBC, 2016

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

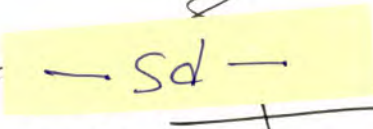
For the Petitioner (s) : Mr. Mayank Goel, Advocate  
Mr. Monamshel Maring, Advocate  
Mr. L. Ralte, Advocate

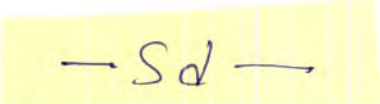
For the Respondent (s) : Mr. K. Dutta, Advocate  
Mr. Shantanu, Advocate  
Mr. Piyush Singh, Advocate  
Mr. Amritesh Singh, Advocate

**ORDER**

Ld. Counsel for the Respondent raised technical defects on account of which the petition is not maintainable. His submissions merit consideration. The Petitioner is, therefore, granted 7 days time to remove the objections pointed out.

Adjourned to 8<sup>th</sup> September, 2017.

  
**(S. K. Mohapatra)  
Member (T)**

  
**(Ina Malhotra)  
Member (J)**

(Lekh Raj Singh)